

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
CP-169/ND/2021
IA-291/2023

IN THE MATTER OF:

Rameshwar Sweets & Namkeens Pvt. Ltd. ... Applicant/Petitioner

Versus

Mr. Tarun Kapoor & Ors. ... Respondent

Under Section: 241-242

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CP-169/ND/2021: Ld. Counsel appearing for the Petitioner wish to withdraw the present petition. In view of the stand taken by him, **the petition is dismissed as withdrawn.**

IA-291/2023: In the wake of the order passed in CP-169/ND/2021, **the IA has become infructuous and stands disposed of.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)